

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-104/2001/2848/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Shabnom Choudhury
District & Sessions Judge,
Bajali.

Dated Guwahati, the ²¹ March, 2024.

Sub:- **Earned Leave.**

Ref:- Your letter No. DJ/BAJ/2024/E/369, dtd. 20.03.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **forty eight days of earned Leave from 01.04.2024 to 18.05.2024** (prefixing 31.03.2024; suffixing 19.05.2024), **along with station leave permission, from the evening of 30.03.2024 till the morning of 20.05.2024.** Further, you are asked, to hand over charge to the Civil Judge (Sr. Dvn) & Assistant Sessions Judge, Bajali, and in her absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-104/2001/2849-2851/A, dated , 21-03-2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is sent herewith.
2. The Civil Judge (Sr. Dvn) & Assistant Sessions Judge, Bajali.
- ✓ 3. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)